

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal Nos.41828 & 41829 of 2018-SM

[Arising out of Order-in-Appeal No.193/2018 (CTA-II), dated 27.04.2018 passed by the Commissioner of Service Tax (Appeals-I), Chennai]

M/s. Sri Krishna Builders & Engineers : **Appellant**
Pvt. Ltd.,
No.17/35, 2nd Main Road,
Gandhi Nagar,
Adyar, Chennai – 600 020.

VERSUS

Commissioner of Central Tax, : **Respondent**
South Commissionerate,
Newry Towers,
No.20541, II Avenue,
12th Main Road, Anna Nagar,
Chennai 600 040.

APPEARANCE:

Shri M.N. Bharathi, Advocate for the Appellant

Ms. Sridevi T, Authorized Representative for the Respondent

CORAM:

HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

FINAL ORDER NO. 41631-41632/2019

DATE OF HEARING: 03.12.2019

DATE OF DECISION: 03.12.2019

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas [Legacy Dispute Resolution] Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that appellant has filed declaration under the said scheme, the appeal is dismissed as

withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

ksr
04-12-2019